

**PROF. NARAIN CHAND PARASHAR :** A figure of Rs. 475 lakhs has been allotted for Himachal Pradesh. May I know the exact number of projects which have been approved for launching of ropeways scheme in Himachal Pradesh and how many projects have been cleared by the Planning Commission ?

**SHRI BIREN SINGH ENGTI :** The information which I have here is that Rs. 475 lakhs is the total allocation in the Seventh Plan. So far as the schemes are concerned, the State Government has not written to us in this connection.

**SHRI VIJAY N. PATIL :** The questioner is from the hilly area and so also the Minister is from the hilly area. In Maharashtra there are Ajanta Caves and it requires 15 minutes from the View Point. Earlier also, I have asked twice twice in this House whether the Government has considered to construct the ropeway between the View Point and the Ajanta Caves so that thousands of tourists who come there every day can enjoy and it will also be a source of revenue.

**SHRI BIREN SINGH ENGTI :** As I said, these schemes are State subjects. If the State Government concerned wants, they can take it up. If the hon. Member desires, he can take it up with the State Government

#### Maharashtra-Karnataka Border Dispute

\*1047. **SHRIMATI BASAVARAJESWARI :**

**SHRI MANIK REDDY :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the efforts made by Union Government for the early settlement of the border dispute between Maharashtra and Karnataka;

(b) whether any fresh initiative have been taken recently to resolve this dispute;

(c) if so, their details and the outcome thereof; and

(d) by what time the dispute is expected to be settled ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) :** (a) to (c). The Government of India have always been of the view that this dispute can be resolved only with the willing cooperation of the State Governments concerned and towards this end the Central Government will extend all possible assistance to the State Government. Efforts are in progress to convene a meeting with the Chief Minister of Maharashtra and Karnataka on a mutually agreed date for discussing the border dispute between the two States.

(d) It is not possible to set any time limit for the purpose.

**SHRIMATI BASAVARAJESWARI :** Sir, whether it is not a fact that Mahajan Commission was appointed at the instance of Maharashtra Government and against the wishes of the Karnataka Government and it was agreed that the findings of that Commission would be binding on both the States and the Central Government ? If so, why is there so much delay in implementing the recommendations of that Commission ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) :** As I have already replied, this is a dispute between the two State Governments and the Central Government is always maintaining their stand and as it was answered earlier in this House, if the two State Governments want to take the advantage of our assistance and advice, we are always there to help them. Therefore, it all depends upon the two concerned States. (*Interruptions*)

**SHRIMATI BASAVARAJESWARI :** Sir, it is a fact that either people of Belgaum Town or other border areas are not interested in this problem and it is that only a few leaders from Maharashtra occasionally come to Belgaum to instigate some people there ? The law and order position is not satisfactory in the affected areas. Will the Government come to an early decision in this regard ?

**SHRI CHINTAMANI PANIGRAHI :** We are not going into the details of the decision that were taken and the Mahajan Commission's Report here. The

question is that we are here to assist the two State Governments to come to a mutually accepted decision. We are always consulting the two State Governments to fix up a time convenient for them to come and discuss. Recently also, they met the Home Minister because we have taken the initiative from the Home Ministry. We also suggested to them three dates, that is 9th, 11th and 12th May.

**PROF. MADHU DANDAVATE :** That is on the first day of the Assembly.

**SHRI CHINTAMANI PANIGRAHI :** We told them that these are the three dates and they can fix one of them. The Maharashtra Government agreed for 9th, but then the Chief Minister of Karnataka said that these dates were not suitable for them... *(Interruptions)*. We can have a fresh date.

**SHRI VEERENDRA PATIL :** The procedure for resolving this dispute has been explained by the hon. Minister, but I am sorry that he is not aware of the facts that this procedure has been gone through already. The procedure of bringing together the two parties, using the good offices of the Central Government for resolving this dispute—this exercise was done for ten years from 1956 to 1966. It was done by the then Home Minister, Shri Govind Ballabh Pant and afterwards, it was done by Shri Gulzari Lal Nanda, who was the then Home Minister. In 1966 the Government of India came forward with a statement saying that their efforts had failed and that it was not possible for them to resolve this dispute by negotiations or by discussions across the table and therefore, it was better to refer this matter to a third party, that is a Commission. As hon. Member, Shrimati Basavarajeswari suggested, against the wishes of the Karnataka Government, the Mahajan Commission was appointed and before appointing this Commission, an undertaking was given by all the parties including Maharashtra leaders, Karnataka leaders and the Government of India that this would be considered as an award and it would be binding on all the parties. Now, again after having received the Commission's report, the Government of India has started saying that they will use their good offices and the willing cooperation of

the two States has to come forward. I cannot understand this argument at all.

Now, I will come to the point. Maharashtra Chief Minister after meeting the Home Minister met the press and said that he had put forth before the Government of India three alternatives. The first alternative is to divide Belgaum town along the highway. The second alternative is .. *(Interruptions)*.

**MR. SPEAKER :** It is not a debate.

**SHRI VEERENDRA PATIL :** So far as dividing Belgaum town is concerned, this proposal was made to me when I was the Chief Minister and I rejected it saying that we are not going to create Berlin Wall in Belgaum town. And the third proposal is giving Rs. 100 crores. I am happy that ultimately, the Chief Minister of Maharashtra agreed that this property belongs to Karnataka and now he wants to purchase it. May I say that Belgaum is not for sale. They are very particular to have Belgaum at any cost because they want to construct at it a cost of Rs. 100 crores. I want to know whether the Government of India is in a position to give contribution, something to the Maharashtra Government, so that they can build Belgaum Town within their own territory.

So far as we are concerned, Karnataka would have been happy, but our financial position is very bad and we are on the verge of bankruptcy...*(Interruptions)*.

**DR. DATTA SAMANT :** I have given ten notices *(Interruptions)\*\**

**MR. SPEAKER :** Do not do like this. Mr. Datta Samant, you always meddle like this. I will have to name you. You are always misbehaving. Without my permission you are speaking. You misbehave all the time.

*(Interruptions)\*\**

**MR. SPEAKER :** I will have to take action against you. This man is always misbehaving. You do not take my permission.

*(Interruptions)\*\**

MR. SPEAKER : It is not proper. You have to seek my permission. Always you keep standing.

(Interruptions)\*\*

MR. SPEAKER : Without my permission you cannot speak.

(Interruptions)\*\*

MR. SPEAKER : Withdraw from the House. It is not proper.

(Interruptions)\*\*

MR. SPEAKER : This is not proper.

(Interruptions)\*\*

MR. SPEAKER ; I have always allowed you time.

(Interruptions)\*\*

MR. SPEAKER : Withdraw from the House. I asked you to withdraw from the House.

(Interruptions)\*\*

MR. SPEAKER : It will not go on record.

(Interruptions)\*\*

MR. SPEAKER : I will name you otherwise. I will name this gentleman. You are misbehaving all the time.

(Interruptions)\*\*

MR. SPEAKER : What he says will not go on record.

(Interruptions)\*\*

MR. SPEAKER : You are not the only man, there are other Members sitting also. This man is misbehaving. I think I will name him.

*At this stage Dr. Datta Samant left the House*

## WRITTEN ANSWERS TO QUESTIONS

[English]

### Regulations in Para-Military Forces Regarding Wearing of Beard

\*1048. SHRI G.M. BANATWALLA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there are any regulations concerning CRPF and other para-military personnel prohibiting them from wearing a beard;

(b) if so, the details thereof; and

(c) whether any circular/notification has also been issued recently requiring CRPF personnel not to wear a beard; if so, when ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) and (b). There are no statutory regulations. But Police Drill Manual enjoins police personnel to keep their hair short and cropped and be clean shaven.

(c) CRPF had issued circulars on 27.7.1987 and 9.12.1987 to the effect that, except Sikhs, other police personnel should not be granted permission to keep long hair and beard except in exceptional cases on medical grounds.

### Migration from Punjab

\*1049. SHRI BANWARI LAL PUROHIT :

SHRI VIJOY KUMAR YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to a press news item captioned "Record migration from Punjab to Delhi" as reported in the Indian Express dated 14 April, 1988;

(b) the number of migrant families who entered Delhi during the last two months;